



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

पॉकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

पत्रांक- 18/G/OA-36/Amardeep/2024

दिनांक- 5-4-24.

To,

The Registrar,
National Green Tribunal,
Principal Bench,
New Delhi.

No.

Date-

Sub: Joint Inspection Report in compliance of order dated 20.02.2024 passed by Hon'ble NGT in OA No 36/2024 Amardeep Versus State of U.P.& Ors.

Sir,

In the above noted case Hon'ble Tribunal was pleased to pass the following main directions-

- "..... 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of U.P. Pollution Control Board, Commissioner, Municipal Corporation, Meerut and District Magistrate, Meerut and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The UPPCB will be the nodal agency for coordination and compliance.
5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
6. List for further consideration on 12.04.2024...."

In compliance of the above said order, the joint committee report is attached herewith for kind perusal of Hon'ble Tribunal please.

The above report is being submitted with the approval of competent authority.

With regards.

Enclosure: As above

Yours faithfully

(Bhuvan Prakash Yadav)
Regional Officer

**JOINT INSPECTION REPORT IN COMPLIANCE TO HON'BLE NGT ORDER
DATED 20.02.2024 IN THE ORIGINAL APPLICATION NO. 36 OF 2024,
AMARDEEP VS STATE OF U.P. & Ors.**

Background-

Hon'ble NGT passed an order Dated 20.02.2024 in Original Application No. 36 of 2024, Amardeep Vs State of U.P. & Ors., which is registered on the basis of letter petition filed by complainant Mr. Amardeep. Order of the Hon'ble Tribunal is as below:-

...." 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of U.P. Pollution Control Board, Commissioner, Municipal Corporation, Meerut and District Magistrate, Meerut and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The UPPCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 12.04.2024."....

Joint inspection of site and observation:-

Joint inspection of the alleged residential colony Ansal Sushant City, Meerut is carried out on 15.03.2024. During inspection, complainant Mr. Amardeep, Chairman Resident Welfare Association of Sector-7A, Sushant City was also present and briefed their grievances.

Ansal Sushant City, Meerut is developed by M/s Ansal Landmark Township Pvt. Ltd., Ansal Bhawan, K.G. Marg, New Delhi. The township is situated at Vedvyaspuri, Meerut spread in the 121.41 Hectare Area. Township was developed in year 2007 in

several sectors (stage wise). Alleged sector 7A is one of them. Consent to Establish (CTE) has been issued by UPPCB vide letter no. F38245/C-3/NOC/59/Meerut/21/08, Dated 11.09.2008. copy of the CTE is attached as **Annexure- 01**.

Meerut Development Authority, Meerut vide its letter no. 23/Sachiv/05, Dated 03.12.05 has informed to UPPCB that external development works including sewage treatment plant (STP), zonal roads, drains and external electrification is to be completed by Authority. Copy of the letter is attached as **Annexure- 02**.

171 plots has been developed and sold in said sector- 7A. Presently 28 Houses are completed and being utilized for residential purpose by the owners. 04 houses are under construction stage.

Complainant addressed in grievance that solid waste (garbage) is being collected once in a week and dumped in the premises of colony by the service provider company M/s Star Facility Management Pvt. Ltd. which is subsidiary company of the developer company. Complainant including other residents are also aggrieved that internal sewer line and internal roads has not been developed/completed by the developer.

During inspection only plastic waste in very less quantity has been found left and spread in the premises on vacant land. During inspection direction given to representative to remove scattered waste from vacant land of colony. Colony is under developing stage. Completion Certificate from Meerut Development Authority has not been obtained and Colony is not handed over to Municipal Corporation, Meerut.

Representative of the developer Mr. Santosh Sharma, Dy. Project Manager (Services) informed in this regard that garbage is being collected by the service provider staff and handed over to Municipal Vehicles operating in other sectors. Provisions for Common Dust Bin have been made in this sector at different convenient places. Some of them are damaged. Representative also informed that sewer line is laid down and in operation. 04 external connections were proposed to connect with Public Sewer, 03 are already connected and 01 is blocked due to gradient level discrepancy, sewage of the same is being discharged using pump as

per situation of storage, as sewage quantity is less (of the 06-07 houses). Public sewer line leads to common STP operated by MDA. Representative has informed that garbage and plastic has been removed from site.

Representative of the developer also informed that services could not be maintained properly due to non-payment of common area maintenance charges by residents. Copy of the document provided by representative is attached as **Annexure- 03.**

Findings:-

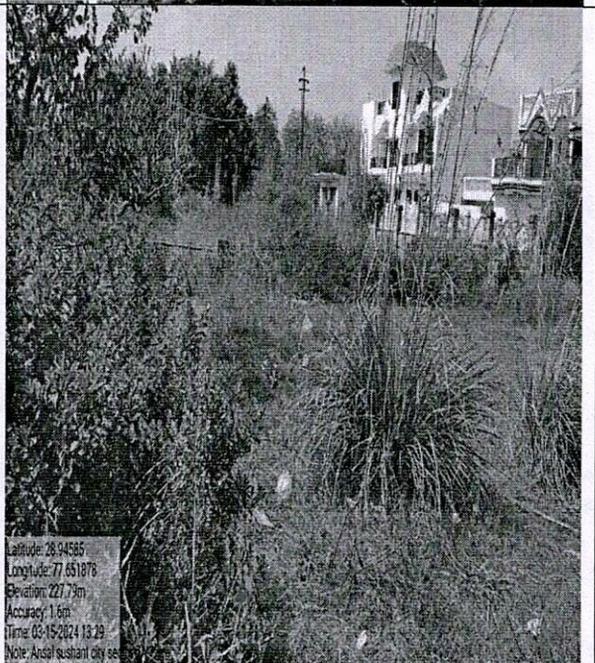
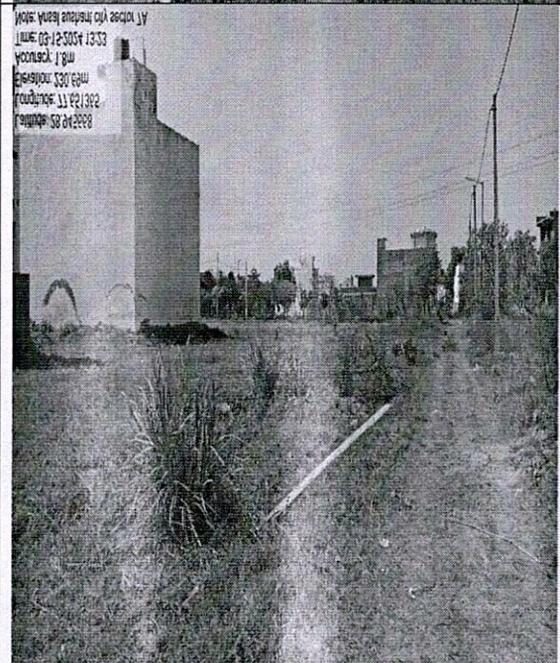
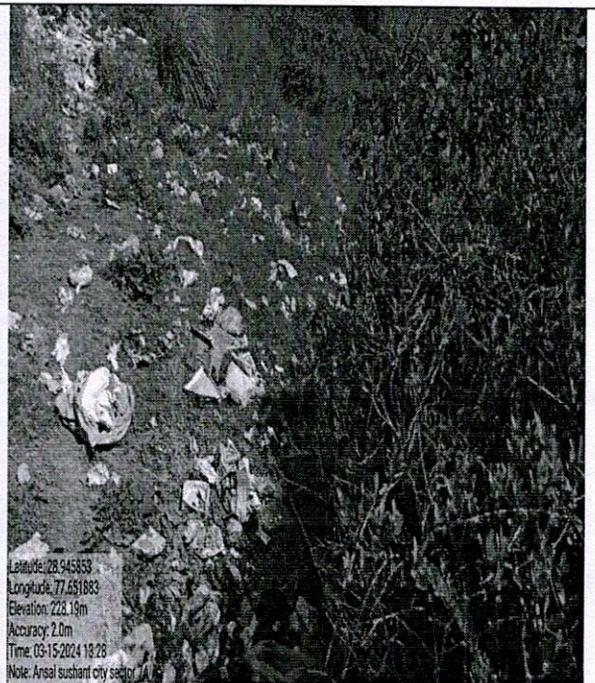
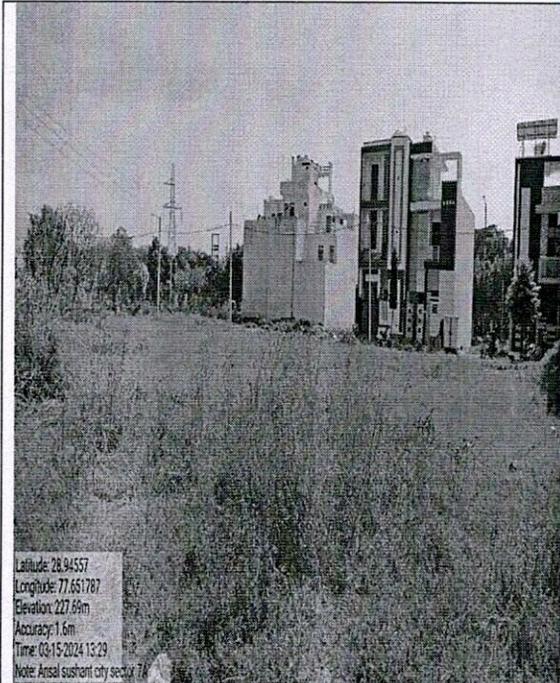
1. Society is not fully developed.
2. Completion Certificate from Meerut Development Authority has not been obtained and Colony is not handed over to Municipal Corporation, Meerut.
3. It is observed that maintenance services are not proper in the society of alleged Sector 7A.

Remedial Action suggestion:-

1. Development of the project is to be completed as per schedule.
2. Developer should obtain Completion Certificate from Meerut Development Authority and Colony should be handed over to Municipal Corporation, Meerut as per provisions.
3. service provider Company may be directed to improve their services according to offer and residents should pay for same as per terms and conditions, if exists.

Factual report of the issued raised in the complaint is for kind consideration.

K. D. Kandarkar, Sub-divisional Magistrate, Meerut	
Sharad Pal, Asst. commissioner, Nagar Nigam, Meerut	
Yogesh Kumar Mishra, A.E.E. U.P.P.C.B., Meerut	





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

शका संख्या F38245 / सी-३ / एनओसी / ५९ / गेट ३ / २१ / ०१

दिनांक 11.7.08

श्रीमान

श्री

असल सैन्ड मार्क एजनापति प्रा० लि०

११५, अन्सल भवन,

१६, फौजवाड़ा मार्ग

नई दिल्ली-११०००१

विषय : पर्यावरणीय प्रदूषण की दृष्टि से / नई इकाई की स्थापना हेतु / ~~कार्यस्थल इकाई की स्थापना हेतु~~
विस्तार / ~~संशोधन के अन्तर्गत~~ अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक १६.१.०८ का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ शर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क)

स्थल : सैन्ड

वेद ब्रह्मपुरी, गेट

(ख)

उत्पादन : आवासीय परियोजना कुल क्षेत्रफल = १२१-४१ हेक्टर

A. to chairman, J.P.M.C.

C.O.O. (U.P. Dept) MPT ✓

M (M.C.) MPT ✓

M. Meant J.E. (controlling)

CC/President [Sanctions]

b) J.K. Singh

ii) मुख्य कच्चे माल :

आवासीय कालोनी निर्माण हेतु।

iii) धरेलु
औद्योगिक उत्स्रवाह की मात्रा :

लगभग = ५ एम०एल०डी०

(iv) प्रयुक्त ईंधन :

शून्य

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना शक्य होगा।

उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्स्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।

उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि यह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिशा जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्रावधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक १५/१२/२०१६ तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

गवदीय

सदस्य/सचिव

पृष्ठांकन सं.

/एन. ओ. सी.

तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग क्षेत्र मेरठ
2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड मेरठ

मुख्य पर्यावरण अधिकारी

6. घरेलू उत्सवाह, जिसकी मात्रा से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।
6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक तक अवश्य प्रस्तुत की जाए।
7. परियोजना हेतु पर्यवरण एवं वन मंत्रालय, भारत सरकार द्वारा पर्यवरणीय स्वीकृति पत्र दिनांक १६-१-०८ में निहित शर्तों का अक्षर-अनुपालन सुनिश्चित किया जाय।
8. परियोजना से जनित घरेलू जलमल के शुद्धिकरण हेतु प्रस्तावित सीवेज उपचार संयंत्र की स्थापना के उपरान्त ही आवासीय योजना का संचालन सुनिश्चित किया जाय।
9. परियोजना से जनित नगरीय ठोस अपशिष्ट का निस्तारण नगरीय ठोस अपशिष्ट (प्रबन्ध एवं हथलान) नियम २००० के प्राविधानों अनुसार सुनिश्चित किया जाय।
10. परियोजना के संचालन से पूर्व जल एवं वायु अधिनियम के अन्तर्गत राज्य बोर्ड से सहमति प्राप्त करना सुनिश्चित किया जाय।
11. राज्य बोर्ड के पत्र सं० एफ. ३८०७२/सी३/एनओसी५९/भेरठ/२००६-०८/२० दिनांक ०८-१२-०८ में उल्लिखित सम्बन्धनशैल शर्तों को समावेशित करते हुए रू० ५,००,०००/- (पाँच लाख) की बैंक गारन्टी १५ दिन के अन्दर राज्य बोर्ड को जमा की जाये।

To. Sri Vinod Tikku 12

Annexure-2

2665965

meerut development authority
मेरठ विकास प्राधिकरण

क्रमांक: 23/सेक्टोरल/05

दिनांक 03.12.05

सेवा में,

देशीय अधिकारी,
उत्प्रेषण नियंत्रण बोर्ड
पॉस्ट-टी
पी-3/2
पल्लवपुरम फेस-1।
मोदीपुरम, मेरठ।

महोदय,

कृपया अन्तल लेण्ड मार्क टाउनशिप प्रॉपॉज के पत्र दिनांक 21.11.05 के क्रम में अवगत कराना है कि प्राधिकरण की वेदध्यातपुरी योजना में वाहय विभात कार्य जिसमें सीवरेज ट्रीटमेंट प्लान्ट, जोनल सडको, नाले तथा वाहय विद्युतीकरण शामिल हैं का कार्य मेरठविकात प्राधिकरण द्वारा पूर्ण कराया जायेगा।

भवदीय

3/140

सचिव
मेरठ विकात प्राधिकरण
मेरठ।

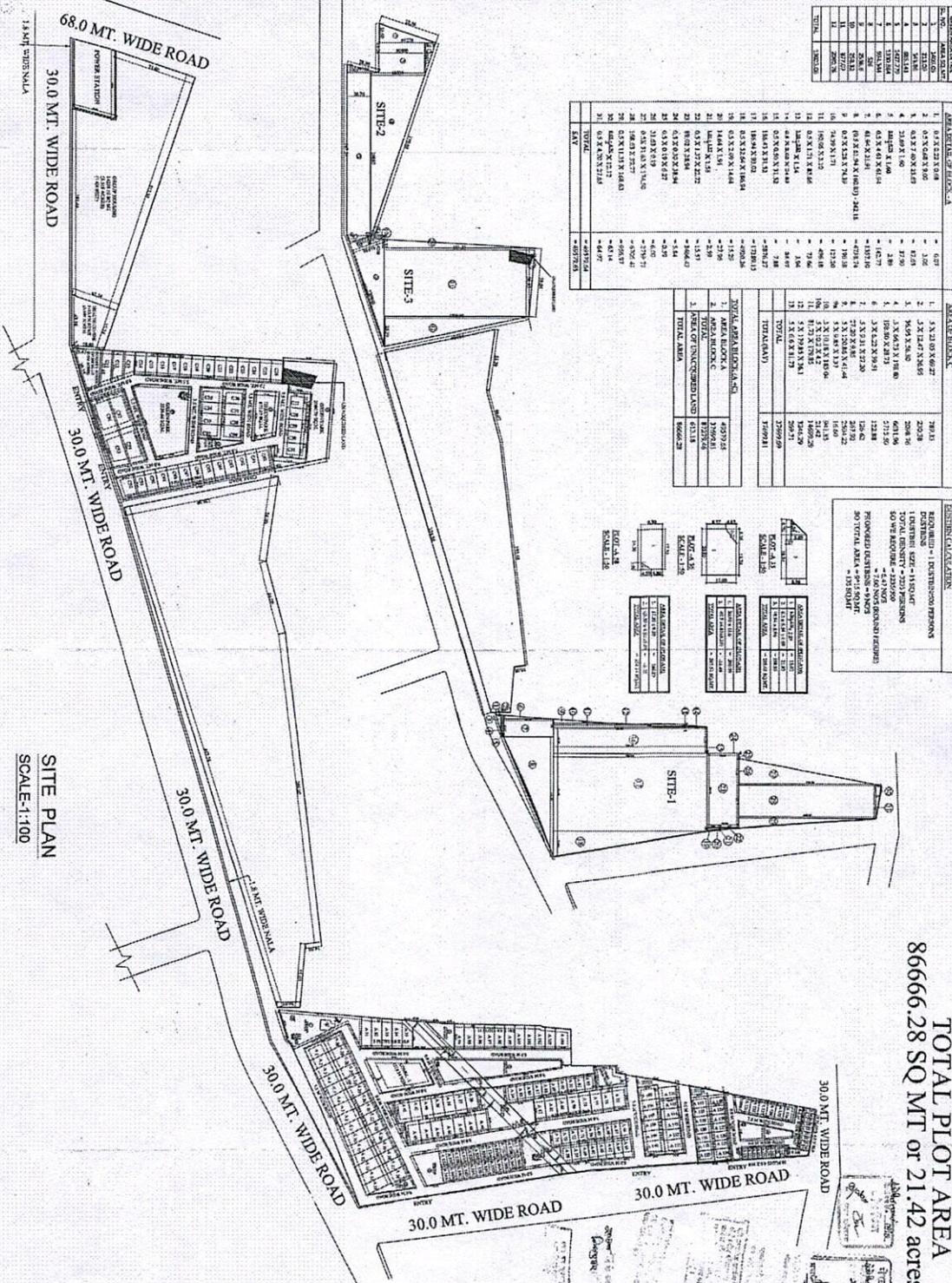
Dr. Verma
Sanctions Deptt.

for your reference & record plz

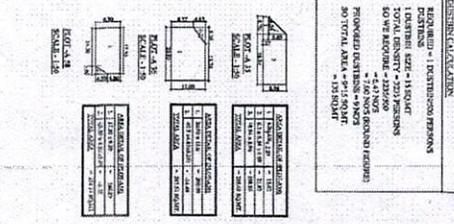
[Handwritten signature]

116
[Handwritten signature]
396

NO.	DESCRIPTION	UNIT	QTY	UNIT PRICE	TOTAL
1
2
3
4
5
6
7
8
9
10
11
12
13
14
15
16
17
18
19
20
21
22
23
24
25
26
27
28
29
30
31
32
33
34
35
36
37
38
39
40
41
42
43
44
45
46
47
48
49
50
51
52
53
54
55
56
57
58
59
60
61
62
63
64
65
66
67
68
69
70
71
72
73
74
75
76
77
78
79
80
81
82
83
84
85
86
87
88
89
90
91
92
93
94
95
96
97
98
99
100



NO.	DESCRIPTION	UNIT	QTY	UNIT PRICE	TOTAL
1
2
3
4
5
6
7
8
9
10
11
12
13
14
15
16
17
18
19
20
21
22
23
24
25
26
27
28
29
30
31
32
33
34
35
36
37
38
39
40
41
42
43
44
45
46
47
48
49
50
51
52
53
54
55
56
57
58
59
60
61
62
63
64
65
66
67
68
69
70
71
72
73
74
75
76
77
78
79
80
81
82
83
84
85
86
87
88
89
90
91
92
93
94
95
96
97
98
99
100



REVISIONS

NO. 1. DATE. DESCRIPTION.

NO. 2. DATE. DESCRIPTION.

NO. 3. DATE. DESCRIPTION.

NO. 4. DATE. DESCRIPTION.

NO. 5. DATE. DESCRIPTION.

NO. 6. DATE. DESCRIPTION.

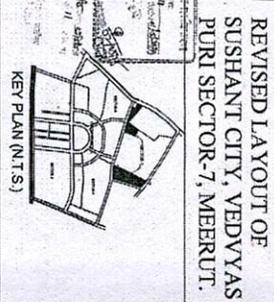
NO. 7. DATE. DESCRIPTION.

NO. 8. DATE. DESCRIPTION.

NO. 9. DATE. DESCRIPTION.

NO. 10. DATE. DESCRIPTION.

TOTAL PLOT AREA
86666.28 SQ MT or 21.42 acres



NO.	DESCRIPTION	UNIT	QTY	UNIT PRICE	TOTAL
1
2
3
4
5
6
7
8
9
10
11
12
13
14
15
16
17
18
19
20
21
22
23
24
25
26
27
28
29
30
31
32
33
34
35
36
37
38
39
40
41
42
43
44
45
46
47
48
49
50
51
52
53
54
55
56
57
58
59
60
61
62
63
64
65
66
67
68
69
70
71
72
73
74
75
76
77
78
79
80
81
82
83
84
85
86
87
88
89
90
91
92
93
94
95
96
97
98
99
100

DRG. TITLE : SUBMISSION DRAWING

DRG. NO. : M/SEC-7/SDBR-01

DATE : REV. : 29th April 16

DEALT BY : INVECTA

SCALE : 1:1000

NOTE : ALL DIM. ARE IN METRE

CLIENT : ANSAL LANDMARK TOWNSHIP PVT. LTD.
112 ANSAL, BANGALORE, KARNATAKA, CANARA BANK
NEW DELHI

CONSULTANTS : RUDRABHISHIEK ENTERPRISES PVT. LTD.
TOTAL PLANNING PLANNERS AND ARCHITECTS IN INDIA
GROUND FLOOR: 10/10, BANGALORE, KARNATAKA, INDIA
OFFICE: 9/2/1, BANGALORE, KARNATAKA, INDIA

ARCHITECTS / TOWN PLANNERS SIGN